

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 43 of 2019 &
IA NOS. 198 & 199 OF 2019**

Dated: 12th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**Kindle Engineering and Construction
Private Ltd
Vs.**

...Appellant(s)

Torrent Power Limited & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Puja Priyadarshini
Mr. Nived Veerapaneni

Counsel for the Respondent(s) : Ms. Deepa Chawan
Mr. Hardik Luthra
Mr. Alok Shukla
Mr. Chetan Bundela for R-1

ORDER

IA No. 198 of 2019

(exemption from filing certified copy of impugned order)

For the reasons stated in the application, IA is allowed.

APPEAL NO. 43 of 2019

Learned counsel for the Respondents seek six weeks' time to file reply/objections in the matter. They are permitted to file the same within four weeks' time i.e. on or before 24.04.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 10.05.2019 after duly serving advance copy to the other side.

List the matter on **21.05.2019**. In the meantime, pleadings be completed.

**(S.D. Dubey)
Technical Member
Pr/pk**

**(Justice Manjula Chellur)
Chairperson**